

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

20.12.2011

CP 29/2011 (OA No. 334/2011)

Mr. P.N. Jatti, Counsel for applicant.
Mr. Mukesh Agarwal, Counsel for respondents.

The present Contempt Petition is preferred by the applicant against violation of the interim order 29.07.2011 as the respondents have affected recovery despite service of interim order.

The respondents in their reply have submitted that after passing of the interim order, no recovery has been made. On the contrary, Rs.20,000/- which has been recovered from the applicant has already been refunded to the applicant vide Receipt dated 18.11.2011 (Annexure CPR/1) and further they are not making any recovery from the salary of the applicant.

Having heard the rival submissions of the respective parties and perusal of the averments made in the reply and the documents annexed with the reply (Annexures CPR/1 & CPR/2), we are satisfied that respondents have not deliberately disobeyed the interim order dated 29.07.2011 and they have also refunded the amount of Rs.20,000/-, which has been recovered after the interim order has been passed.

Accordingly, the present Contempt Petition is dismissed. Notices issued to the respondents are hereby discharged.

Anil Kumar
(Anil Kumar)
Member (A)

K.S.Rathore
(Justice K.S.Rathore)
Member (J)

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